

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

STARRED QUESTION NO:214  
ANSWERED ON:20.07.2004  
SETTING UP OF BUREAU OF ENERGY EFFICIENCY  
Mane Smt. Nivedita

**Will the Minister of POWER be pleased to state:**

- (a) the steps taken by the Government to achieve a broad consensus on the need for reforms in power sector;
- (b) whether Energy Conservation Act, 2001 was enacted to provide efficient use of energy and its conservation;
- (c) if so, the details thereof;
- (d) whether the Government has also set up the Bureau of Energy Efficiency for the purpose; and
- (e) if so, the salient features thereof?

**Answer**

THE MINISTER OF POWER ( SHRI P.M. SAYEED )

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 214 TO BE ANSWERED IN THE LOK SABHA ON 20.07.2004 REGARDING SETTING UP OF BUREAU OF ENERGY EFFICIENCY.

(a) : Through Conferences of Chief Ministers` and of Power Ministers` as also through a Committee set up by the National Development Council (NDC), efforts were made to evolve consensus on power sector reforms.

The focus of power sector reforms is on metering of all consumers, energy audit, improvement of billing and collection efficiency, reduction of technical and commercial losses, reduction and elimination of theft of power, constitution and operationalisation of State Electricity Regulatory Commission, achievement of commercial viability in a time bound manner and on improving reliability and quality of power supply.

(b) : Yes, Sir.

(c) : The Government of India has enacted the Energy Conservation act, 2001 to provide for efficient use of energy and its conservation and for matters connected therewith or incidental thereafter. The Act provides the much needed legal framework, institutional arrangement and proper regulatory mechanism at the center and state level to embark upon energy efficiency measures in the country.

(d) : Yes, Sir.

(e) : The Central Government set up the Bureau of Energy Efficiency on 1st March, 2002 as a statutory body under section 3 of the Energy Conservation Act, 2001.

The Bureau is responsible to develop policy and strategies with the primary objective of effecting energy efficient use through various regulatory and promotional measures.